

Pradesh pending for environmental clearance, a total of five thermal power projects; viz. 1980 MW Coal based TPP of M/s Kineta Power Pvt. Ltd. in Nellore District; 2 x 660 Coal Based TPP of M/s Nelcast Energy Corporation Ltd. in Nellore District; Expansion of 1200 MW gas based project of M/s Reliance Infrastructure Ltd. in East Godavari District; Expansion of Rayalseema TPP Stage-IV of M/s Andhra Pradesh Power Generation Corporation in East Godavari District; and 400 MW Gas based power plant of M/s GVK Power (Jegurupadu) Private Ltd. in East Godavari District are pending for clearance due to non submission of requisite information/non availability of confirmed fuel linkage.

(c) As per the Environment Impact Assessment Notification, 2006, a decision regarding any project is to be taken within 105 day from the date of receipt of complete information.

**Permission to M/s Gupta Coalfields Ltd. for  
establishing power projects**

†3257. MISS ANUSUIYA UIKEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that M/s Gupta Coalfields Limited has been granted permission to establish a power project with its capacity of 2 x 600 megawatt at Usgaon Ghugghus village in the district Chandrapur in Maharashtra;

(b) if so, the area in acres wherein the permission to establish the power plant has been granted alongwith the districts by which the power generated from this plant would be utilized;

(c) whether the complaints regarding establishing this power project beyond its permissible capacity and area has been received; and

(d) if so, the action taken by Government in this connection?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) The Ministry of Environment and Forests has granted the Terms of Reference in February, 2010 for preparation of the Environment Impact Assessment report for the expansion of the project capacity of this project having existing capacity of 2 x 60 MW, by an addition of 2 x 270 MW units.

(b) The entire project is proposed to be established in an area of 400 acres. The environmental clearance is accorded by this Ministry from the environmental angle and the clearance does not prescribe the end user/region for the utilisation of the power generated.

(c) No, Sir.

(d) Does not arise in view of the reply to part (c) above.

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†Original notice of the question was received in Hindi.